

**BEFORE THE NATIONAL GREEN TRIBUNAL**

WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO 43 OF 2025

Santosh Ningappa Burje

.....Applicant

Vs

MPCB &amp; Ors

...

Respondents

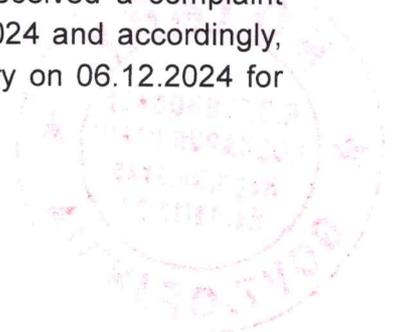
**REPORT**

**Report in compliance of the order of the Hon'ble NGT WZ Bench dated 29.04.2025 In Original Application No. 43 of 2025 filed by Santosh Ningappa Burje V/s MPCB and Others.**

1. The applicant has filed OA No 43 of 2025 under sections 14 & 15 of the NGT Act , 2010 & alleged that respondent No 7 M/s Spark Industries, Plot No 22, Parvati Co-Op, Industrial Estate, Yadrav, Tal Hatkangale, Dist- Kolhapur is operating without consent to operate from the Board. In compliance of this Hon'ble Tribunal Order dated 20.4.2025, following is the report stating whether Respondent No 7 has been issued consent to operate & since when the said company became operational :-

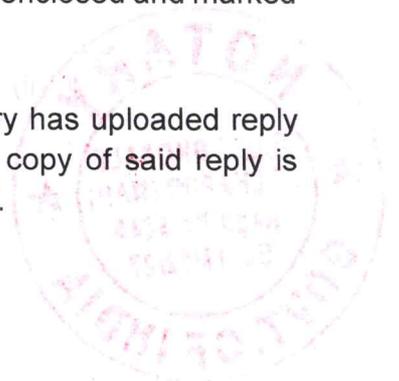
i) I say that the Res No. 7 industry is manufacturing Aluminum Casting in various shapes and sizes .The Board had granted consent to establish u/s 25 of the Water (P&CP) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act,1871 and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Handling)Rules, and amendment Rules, 2003 to M/s Spark Industries, Plot No 22, Parvati Co-Op Indl Estate, Yadrav, Tal Hatkangale, Dist- Kolhapur subject to certain terms and conditions vide letter dated 7.7.2009 which is valid upto commissioning of the unit. A copy of said consent to Establish dated 7.7.2009 is enclosed and marked as an **Annexure-I**.

ii) I state and submit that the Board had received a complaint against M/s. Spark Industries on 29.11.2024 and accordingly, the Board officials visited the said industry on 06.12.2024 for



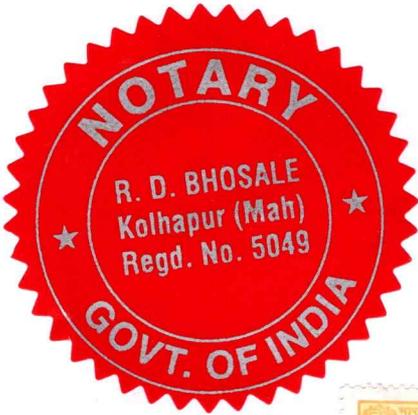
inspection. During the said visit, it was observed that the industry was operating without obtaining valid Consent to Operate from the Board and without air pollution control system, which is in violation of the applicable environmental regulations.

- iii) Based on the violations observed, the Board had issued a Proposed Direction dated 17.12.2024 to the said industry as to why the activities shall not be closed down & why the competent authority shall not be directed to discontinue water/electricity supply. A copy of the inspection report dated - 6.12.2024 and the Proposed Direction is collectively annexed herewith and marked as **Annexure-II**.
- iv) The Respondent industry did respond to the Proposed Direction dated 17.12.2024 by uploading their reply on 23.01.2025 through web portal along with consent application. It is submitted that Respondent No 7 has applied for grant of consent to operate vide application dated 24.12.2024 and also stated that they have initiated the process of installing air pollution control system. . It is observed that as per submission by the industry, they have started their activity in June 2011, but as per Udyam Registration the date of commencement is seen as 05.12.2008. The Respondent industry operated without consent to operate for the period 05.12.2008 till 24.12.2024 i.e. 5863 days. Therefore, the Board had directed to the Respondent Industry to pay penal charges of Rs. 48190/- for operation of their Industry without valid consent to operate from the Board as per the Circular for extension of Amnesty Scheme for Penal Fees of the Board vide dated 26.09.2024. A copy of said circular is enclosed and marked as an **Annexure-III**.
- v) That, the Respondent Industry has paid penal charges of Rs.48190/- towards the operation of the industry without consent. A copy of said deposit paid by Industry vide transaction no. TXN2412005730 dated 31.12.2024 is enclosed and marked as an **Annexure-IV**.
- vi) I further state and submit that the industry has uploaded reply of Proposed Direction on 23.01.2025. A copy of said reply is enclosed and marked as an **Annexure-V**.



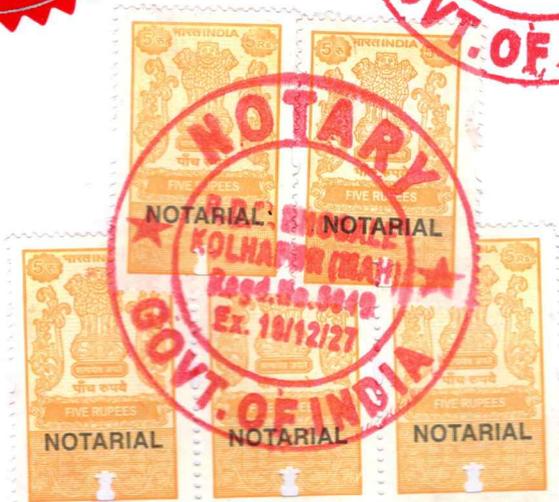
- vii) Thereafter, the personal hearing to industry representative was extended on 18.03.2025 & accordingly issued Interim Direction with forfeiture of Bank Guarantee of Rs. 50000/- on 27.03.2025 towards earlier non-compliances. A copy of the Interim Direction and Bank Guarantee forfeiture letter is collectively annexed herewith and marked as Annexure-VI.
- viii) Thereafter, the Board has granted consent to operate u/s 26 of the Water (P&CP) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization/Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management & Handling) Rules, 2016 to M/s Spark Industries, Plot No 22, Parvati Co-Op Industrial Estate, Yadrav, Tal. Hatkanangale, Dist. Kolhapur, subject to certain terms and conditions vide letter dated 22.4.2025 under Red category/S.S.I which is valid up to 31.3.2026. A copy of said consent to operate dated 22.4.2025 is enclosed and marked as an Annexure-VII.
- ix) The Industry has now installed air pollution control systems such as fume extraction system followed by wet scrubber & stack after issuance of Proposed Direction dated 17.12.2024.

Solemnly affirmed as on 24<sup>th</sup> day of June 2025.



*Nikhil Gharat*

(Nikhil Gharat)  
Regional Officer-Kolhapur



Notary/Sr./No. 9220/2024  
Solemnly affirm & Singed / L. H. T. I Before me  
me by निखिल घरात  
& State that the contents of the Affidavit are  
true and correct. Who is identified by स्वती.

*R. D. Bhosale*  
Adv. R. D. Bhosale  
Notary Public (Govt. of India)  
Dist. Kolhapur

25 JUN 2025

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952.



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.

Red/SSI

Consent No. WP/RO/KOP/KRI/E-25 of 98/ K-53/2786/ Date: 7 17 /2009

Consent to **Establish** under Section 25 of the Water (Prevention & Control of Pollution ) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Handling) Rules 1989 and Amendment Rules, 2003.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to:

**M/s. Spark Industries**  
**Plot No. 22, Parvati Co-Op. Indl. Estate, Yadrav**  
**Tal: Hatkanangale Dist:Kolhapur**

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject t o the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to **Establish** is granted for a period up to: **Commissioning of the unit.**
2. The Consent is valid for the manufacture of –

<u>Sr. No.</u>	<u>Product</u>	<u>Maximum Quantity</u>
1]	Aluminium Castings in various shapes & sizes	-- 10 MT/Month

3. **CONDITIONS UNDER WATER ACT:**

- (i) The daily quantity of trade effluent from the factory shall be **Nil**
- (ii) The daily quantity of sewage effluent from the factory shall not exceed **0.2 m<sup>3</sup>**
- (iii) **Trade Effluent:**

**Treatment:** The applicant shall provide comprehensive treatment system as is Warranted with reference to influent quality, operate, and maintain the same continuously so as to achieve the quality of treated effluent to the following Standards:



*(Handwritten signature)*

1]	pH	Between	NA
2]	Suspended Solids	Not to exceed	NA
3]	BOD 3 days 27 Deg. C.	Not to exceed	NA
4]	COD	Not to exceed	NA
5]	Oil & Grease	Not to exceed	NA
6]	Total Dissolved Solids	Not to exceed	NA
7]	Chlorides	Not to exceed	NA
8]	Sulphates	Not to exceed	NA

(iv) Trade Effluent Disposal: NA

(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(v) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vi) Non-Hazardous Solid Wastes:

Sr. No.	Type of waste	Quantity	Treatment	Disposal
1]	Dross	50 Kg/Month	----	By Sale

(viii) Other conditions: NIL

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules there under:

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.3	CMD
(ii) Industrial Processing	...	0.1 (Cooling)	CMD
(iii) Industrial Cooling	...	Nil	CMD
(iv) Agriculture/Gardening	...	NIL	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.



## 5. CONDITIONS UNDER AIR ACT:

(I) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

## (A) Control Equipment:

Fume extrction system followed by dust collector of sufficient capacity shall be provided to pressure die casting machine.

## (B) Standards for Emissions of Air Pollutants:

(i)	SPM/TPM	Not to exceed	150 mg/Nm <sup>3</sup>
(ii)	So <sub>2</sub>	Not to exceed	- Kg/Day

## (II) The applicant shall observe the following fuel pattern:

<u>Sr.No.</u>	<u>Type of Fuel</u>	<u>Quantity</u>
1]	LDO / Diesel - 100 Litr/Day	

## (III) The applicant shall erect the chimney(s) of the following specifications:

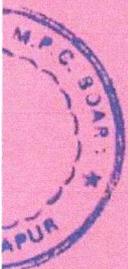
<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
1]	Gravity Die Casting	11 Mtr

(IV) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. And these shall be painted/displayed to facilitate identification.

(V) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

## (VI) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.
- 3) As per Board's circular No. BO/RO/P &P/TB/B-779 Dt. 06/07/2006 indigenous varieties of trees like Shisham, Mango, Bel, Jamun, Vad, Chinch, Neem etc. shall be planted in this rainy season.



**6. CONDITIONS UNDER HW (M&H) RULES, 1989 & AMENDMENT RULES:**  
(I) The applicant shall handle hazardous wastes as specified below:

Sr. No	Item No. as per H.W. Schedule-I	Type of Waste	Quantity	Disposal
1	NA	NA	NA	NA

7. Whenever due to any accident or other unforeseen act or even, such emissions occur or is Apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
8. The industry shall comply with the Hazardous Waste (Management & Handling) Rules, 2003 as amended.
9. The industry shall obtain consent to operate before starting the production & comply with the conditions as stipulated under Annexure-I & II enclosed.
10. The capital investment of the industry is **Rs. 30.00 Lakhs**



(D.K. Khedkar)  
Regional Officer, Kolhapur.

To,  
M/s. Spark Industries  
Plot No. 22, Parvati Co-Op. Indl. Estate, Yadrav  
Tal: Hatkanangale Dist. Kolhapur

**Copy submitted to:**

- 1) The Member Secretary, M.P.C. Board, Mumbai.  
2) CAO/Cess Branch/Master file

Received Consent fee of -

**Amount**

Rs. 1500/-

**D.D.No.**

4686

**Date**

05/09/2009

**Drawn on**

Dr. Annasaheb Chougule Urban Co-Op. Bank Ltd.

**Copy to:**

- 1) The Sub Regional Officer – Kolhapur.  
- They are directed to ensure the compliance of the consent conditions.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448  
Fax No. (0231) 2652952.  
Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector  
Office, Kolhapur.  
416 003.

Date: 06/12/2024

**VISIT REPORT**

- 1) Name of Industry :- Sports Industries.  
and address Plot No. 20, Phase-1, sector-A  
Karve's Industrial Estate, Yadeav  
Tal. Shirur, Dist. Kolhapur
- 2) Date of Visit :- 06/12/2024  
Visited By :- A.R. Babl, FO.
- 3) Industry Representative :- Saumika Kulkarni  
CEO
- 4) Consent Status :- COU dt. 07/07/2009
- 5) Observations :-  
Visited to said unit regarding complaint  
received from Mr. Santosh Buzje and made following  
observations
1. At the time of visit unit was found in operation &  
engaged Aluminium casting.
  2. They have provided total lines of resistive furnace  
of capacity 100 kg, 150 kg, 50 kg and 30 kg respectively  
for melting of Aluminium Ingots, they have not  
provided any ABC
  3. They have provided 4 nos of gravity die casting machines
  4. provided felling activity in closed shed
  5. As per representative they are sending Aluminium dross  
and felling waste to M/s. Araya Metals, Kurnool, S.P.  
for refining and taking refined Ingots back on labor  
charge basis inverse of the same is produced at their unit
  6. There is no any painting activity in the premises.
  7. They have obtained COU on 07/07/2009, in which  
100 fixed furnace mentioned, As per representative  
they have started the activity in 2011 and then due to  
financial problem stopped activity and then replaced

— 2 —

100 Amp furnace & installed regenerative heating  
Aluminium melting furnaces.

8. They have also added one case shop machine in  
last one year as informed by the representative.

Saumitra  
Saumitra Kulkarni  
CEO.

A. B. Bahl  
A. B. Bahl  
S.O.

**MAHARSHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokolhapur@mpcb.gov.in">rokolhapur@mpcb.gov.in</a></p>	 <p>“Your Service is Our Duty”</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></p>
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No. MPCB/ROKP/PD/2412170005

Date: 17/12/2024

To,  
**M/s. Spark Industries,**  
**Sector-A, Plot No. 22, Phase-I,**  
**Parvati Co. Op. Industrial Estate, Yadrav,**  
**Tal. Shirol, Dist. Kolhapur.**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Consent to Establish granted by the Board.  
2. Complaint received from Shri Shri Santosh Burje.  
3. Visit of Board Officials on 06.12.2024.  
4. Legal Action Proposal submitted by SRO Kolhapur vide no MPCB-LEGAL\_ACTIONS-101224007 on 10.12.2024.

**WHEREAS,** the Maharashtra Pollution Control Board has granted Consent to Establish u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

**AND WHEREAS,** it is obligatory on the part of industry to provide & operate adequate pollution control devices so as not to cause any sort of pollution problem in the surrounding area and to achieve consented standards.

**AND WHEREAS,** the Board office is in receipt of complaint vide reference at 2 & the Board Official visited the unit on 06.12.2024 for investigation of complaint. **AND WHEREAS,** SRO Kolhapur has submitted proposal for legal action against your industry due to following non-compliances:-

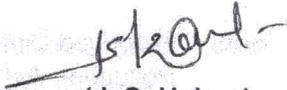
1. The unit is in operation without Consent to Operate since long period.
2. Air pollution control system is not provided to 4 nos. of Melting Furnaces.

**AND WHEREAS,** it is noticed that the industry has failed to comply with the consent conditions & violating the provisions of various environmental enactments knowingly & wilfully.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your industrial activities shall not be closed down?
2. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which may be noted.

  
**(J. S. Hajare)**  
**Regional Officer, Kolhapur**

**Copy submitted to:** Joint Director (APC) MPCB, Mumbai.

**Copy to:** Sub Regional Officer MPCB Kolhapur - It is directed to serve the said directions to industry & report accordingly.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2nd - 4th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
Website: <a href="http://mpcb.gov.in">http://mpcb.gov.in</a>		Near Sion Circle, Sion (E)
E-mail: <a href="mailto:ast@mpcb.gov.in">ast@mpcb.gov.in</a>		Mumbai-400 022.

No. BO/MPCB/AS(T)/Circular/B- 240926 FTS 0060

Date 26/09/2024

## CIRCULAR

**Sub: Extension of Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act – reg.**

- Ref:**
- 1) Circular of Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act issued vide No. BO/MPCB/AS(T)/Circular/B-220712FTS0047, dated 12/07/2022.
  - 2) Minutes of 182<sup>nd</sup> Board Meeting held on 12/02/2024.
  - 3) Circular Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act issued vide No. BO/MPCB/AS(T)/Circular/B-240227FTS0039, dated 27/02/2024.
  - 4) Minutes of 183<sup>rd</sup> Board Meeting held on 13/06/2024
  - 5) Circular for Extension of Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act issued vide No. BO/MPCB/AS(T)/Circular/B-240627FTS0084, dated 27/06/2024.
  - 6) Representations received from CREDAI & Industrial Associations.

....

As per 182<sup>nd</sup> Board meeting held on 12/02/2024, Maharashtra Pollution Control Board has issued Circular dated 27/02/2024 vide reference 3 above, for Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act & the scheme was applicable for the period of 3 months i.e., from 01/03/2024 to 31/05/2024.

Later, considering the positive response received to the Amnesty scheme by the industries/health care establishments, the said Amnesty Scheme was extended for further 3 months period upto 31/08/2024 i.e., from 1<sup>st</sup> June 2024 upto 31<sup>st</sup> August 2024 vide circular at reference 5 above.

MPC Board is now in receipt of several representations from CREDAI & other industrial associations requesting one final extension of the Amnesty scheme introduced by the Board.

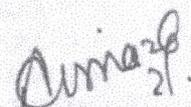
Considering the representations from CREDAI & various industrial associations, the Amnesty Scheme for Penal Fees is extended for a further 3 months period i.e., from 1<sup>st</sup> September 2024 upto 31<sup>st</sup> December 2024.

All other conditions prescribed in earlier circulars issued under Amnesty Scheme & Extension of Amnesty Scheme at reference 3 & 5 above remain unchanged expect for the extension period i.e., for a further 3 months period i.e., from 1<sup>st</sup> September 2024 upto 31<sup>st</sup> December 2024.

The duration of the scheme will not be extended. The earlier Penal Fees circular dated 12/07/2022 will come into force automatically after the end of amnesty period.

The Amnesty Scheme fees amount to be paid by PP through online e-payment gateway.

All the Officers of the Board should implement this circular scrupulously without fail.

  
(Dr Avinash Dhakne, IAS)  
Member Secretary

**Copy submitted to:** The Hon'ble Chairman, MPC Board Mumbai- for favor of information.

**Copy to:**

1. All HODs, MPC Board Mumbai. - **For information & necessary action**
2. PRO, MPCB Mumbai. **He is directed to give publicity of the Amnesty Scheme by way of news, awareness in leading newspapers.**

**Copy to:**

1. All Regional Officer, MPC Board. **They are directed to ensure that the above Amnesty Scheme shall be brought to the notice of all Industrial Associations in their jurisdiction & give wide publicity and immediately calculate & provide link to the industries through online e-payment gateway for payment of penal fees after verification of the application wrt grant of consent accordingly.**
2. All Sub-Regional Officer, MPC Board. **They are directed to ensure that the above Amnesty Scheme shall be brought to the notice of all Industrial Associations in their jurisdiction & give wide publicity and immediately calculate & provide link to the industries through online e-payment gateway for payment of penal fees after verification of the application wrt grant of consent accordingly.**
3. SO/EIC- **He is directed to host the circular on Board's website.**



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Annexure - IV

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

### Transaction Receipt

<b>Transaction Status:</b>	Success
<b>Transaction Reference no:</b>	ZSVCWYX09P5LOC
<b>Transaction no:</b>	TXN2412005730
<b>Transaction On:</b>	31-12-2024 15:05:51
<b>Payment For:</b>	MPCB-CONSENT-0000229934
<b>Email:</b>	sudhanvakulkarni42@gmail.com
<b>Mobile no:</b>	9970554065
<b>Amount:</b>	48190.00 INR.



॥ श्री गुरुदेव दत्त प्रसन्न ॥

**Fact.:** Parvati Industrial Estate, Phase 1, Sector A,  
Plot 22, Yadrav, Tal. : Shirol, Dist.: Kolhapur

**E-mail** sparkindustries.2008@rediffmail.com  
sparkind2008@gmail.com

**Cell** :+91 9970554065, 9049981206

**GSTIN** :27AFCPK7449G1ZA

Respected Sir ,

With reference to the proposed directions issued to our industry, M/s Spark Industries, we would like to respectfully submit the following points for your kind consideration:

**1. Timeline of Operations:** Our industrial activities commenced late in June 2011 during a period of economic recession. This delay in starting operations was due to the financial and operational challenges faced at the time.

**2. Family Health Issues:** During this period, we also faced significant family health issues, which further affected the progress and compliance efforts of our operations. These unforeseen circumstances temporarily hindered our ability to address compliance-related matters promptly.

**3. Understanding of Emissions from Electric Furnaces:** At the time of purchasing our electric furnaces, we were informed by the suppliers that since the fuel used is electricity, the furnaces would not generate emissions. Based on this understanding, no immediate air pollution control systems were installed. We have since realized the necessity of additional measures and are actively working to rectify the situation.

**4. Current Status of Operations:** Out of the four melting furnaces installed at our unit, **only two furnaces are currently operational**. The remaining two furnaces are not yet installed and are non-operational at this time. Additionally, we already have installed exhaust fans to mitigate air circulation issues.

**5. Steps Taken for Compliance:** We are fully committed to complying with the environmental standards and consent conditions. As part of this commitment:

1. We have initiated the process of installing an air pollution control unit.
2. Consultations with experts in pollution control systems have already been undertaken, and we are in the advanced stages of finalizing the installation.
3. We have applied for Consent To Operate **Application UAN Number: MPCB-CONSENT-0000229934**

The application to operate copy have been attached with this mail.

**We respectfully request the Board to grant us an additional 7 to 10 working days to release the work order for the installation of the air pollution control unit. This time is required to carefully review and study the quotations received to ensure the selection of the most suitable option.**

We assure the Board that our industry is taking all necessary steps to ensure compliance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, and Air (Prevention & Control of Pollution) Act, 1981.

We humbly request the Board to consider our genuine circumstances and grant us additional time to complete the installation of the air pollution control systems and fulfill other compliance requirements.

Thank you for your understanding and consideration. We remain committed to addressing all concerns raised by the Board and ensuring that our operations adhere to the highest environmental standards.

Yours sincerely,  
**Sadanand Kulkarni**  
**SPARK INDUSTRIES**

*S. Kulkarni*

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokolhapur@mpcb.gov.in">rokolhapur@mpcb.gov.in</a>	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a>
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No. MPCB/RO/KOP/IDI/2503270017

Date: 27/03/2025

To,  
 M/s. Spark Industries,  
 Sector-A, Plot No. 22, Phase-I,  
 Parvati Co. Op. Industrial Estate, Yadrav,  
 Tal. Shirol, Dist. Kolhapur.

**Sub:** Interim Directions under Section 33A of Water (Prevention & Control of Pollution) Act, 1974 & Section 31A of Air (Prevention & Control of Pollution) Act, 1981.

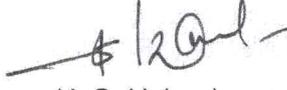
**Ref:** 1. Proposed Directions issued on 17.12.2024.  
 2. Legal action proposal vide no. MPCB-LEGAL\_ACTIONS-101224007.  
 3. Personal hearing extended to the industry on 18.03.2025.

.....  
 This refers to Proposed Directions issued by the Board vide above reference at 1 & legal action proposal submitted by SRO Kolhapur vide above reference cited at 2.

The personal hearing of industry representative was extended on 18.03.2025 & as agreed by the industry representative during Personal Hearing, it is directed to comply with following directions:-

1. Industry shall operate air pollution control system round 'O' clock to achieve the consented norms.
2. Industry shall operate after obtaining Consent to Operate from the Board.
3. Industry shall submit bank guarantee of Rs. 50000/- which will be forfeited for earlier non-compliance.

In case of failure of above directions, the Board will have no any other option to issue final directions as may deem fit in your case, which may be noted.

  
 (J. S. Hajare)  
 Regional Officer, Kolhapur

Copy submitted to:- Joint Director (APC) M.P.C. Board, Mumbai

Copy to:-Sub-Regional Officer, M.P.C. Board, Kolhapur-It is directed to ensure the compliance of above directions & keep close vigilance on the industry & report accordingly.

**75**  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448

Fax No. (0231) 2652952

E-mail: [rokolhapur@mpcb.gov.in](mailto:rokolhapur@mpcb.gov.in)



"Your Service is Our Duty"

Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.

Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/BG/Encash/FTS-0223/2025

Date: 16/06/2025.

To,

**Branch Manager,**

SVC Co-operative Bank Ltd.

Ichalkaranji Branch,

Ichalkaranji, Dist.-Kolhapur.

**Sub :** To forfeit bank guarantee of **Rs.50,000/-** in respect of M/S. Spark Industries Parvati Industrial Estate, Phase-1, Sector A, Plot No. 22, Yadrav, Tal.-Shirol, Dist.-Kolhapur.

**Ref.:** 1. Bank Guarantee of Rs.50,000/- vide BG no. 0201/GGEN2500001/2025-26 dated 23-04-2025.

2. Board office Interim Direction No. MPCB/RO/KOP/ID/2503270017 Dtd. 27-03-2025.

This refers to bank guarantee of **Rs. 50,000/-** in respect of M/S. Spark Industries Parvati Industrial Estate, Phase-1, Sector A, Plot No. 22, Yadrav, Tal.-Shirol, Dist.-Kolhapur vide above reference at 1. As the industry failed to comply with consent condition issued by the Board, it is decided to forfeit **Rs. 50,000/-** from earlier bank guarantee of **Rs.50,000/-** submitted by the said industry as per conditions.

In view of above, it is requested to forfeit the bank guarantee of the said industry and send demand draft of **Rs.50,000/-** Drawn in favor of **Regional Officer, M.P.C.Board, Kolhapur** within 7 days. The duly forfeited original Bank Guarantee is enclosed herewith for needful action from your end.

D. A.- As above.

(Nikhil Gharat)

Regional Office, Kolhapur

Copy submitted to –

Joint Director (APC), M. P. C. Board, Mumbai.

Copy to:

1. Sub-Regional Officer, M. P. C. Board, Kolhapur/Sangli/Ratnagiri/Chiplun.  
– It is directed to ensure compliance of said Letter and report this office accordingly.

2. M/S. Spark Industries Parvati Industrial Estate, Phase-1, Sector A, Plot No. 22, Yadrav, Tal.-Shirol, Dist.-Kolhapur

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax:  
 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/S.S.I (O42)

Date: 22/04/2025

No:- Format1.0/APAE Section/UAN  
 No.0000229934/CO/2504002460

To,  
 M/s. SPARK INDUSTRIES,  
 Plot no. 22, Sector-22, PARVATI CO-OP. INDL ESTATE,  
 YADRAV, Tal- Hatkanangle, Dist- Kolhapur.



**Sub: 1st Consent to operate**

**Ref:** Consent to Establish vide dated 07/07/2009.

Your application No.MPCB-CONSENT-0000229934 Dated 23.12.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/03/2026**
- The capital investment of the project is Rs.0.4931 Crs. (As per C.A Certificate submitted by industry )**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	ALUMINIUM CASTING IN VARIOUS SHAPES AND SIZES	10	MT/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1.0	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Melting furnace (04 nos)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	DROSS	8	Kg/M	Recycle	Sale to Authorized Party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
		NA			

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall comply with Maharashtra Plastic Waste Management & Handling Rules 2018 and Plastic and Thermocol Products (MUSTH&S) Notification, 2018 and amendments issued from time to time.
11. Industry shall comply with E-Waste (Management and Handling) Rule, 2016.
12. Industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
13. Industry shall not use scrap as raw material in process.
14. Industry shall make an application for renewal of consent 60 days prior to date of expiry of the consent.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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**Signed by: Shri.Ravindra Andhale**  
Joint Director (Air Pollution Control)  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
jdair@mpcb.gov.in  
2025-04-22 18:36:30 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	7500.00	TXN2412004300	24/12/2024	Online Payment
2	48190.00	TXN2412005730	31/12/2024	Online Payment
3	19500.00	TXN2412005733	31/12/2024	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.0 CMD of sewage.  
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Melting furnace (04 nos)	FES followed by common scrubber	20.00	Electricity 0 --NA--	-	TPM	150 Mg/Nm <sup>3</sup>

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C 2 O	Rs. 1.0/- lakh	15 days	Operation & maintenance of pollution control system and compliance of consent conditions	31/03/2026	31/03/2027

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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